

DIVISION BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/710(KB)2017
IA(I.B.C)/533(KB)2024,
IA(I.B.C)/190(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	JAI PRAKASH OVERSEAS FINANCE LTD VS TECHNO FAB MANUFACTURING LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Liquidator
Ms. Ankita Baid, Adv.]

ORDER

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/533(KB)2024:**
 - a. None appears for the Respondent.
 - b. Last chance is given to the Respondent to appear and file reply affidavit justifying their stand, failing which an appropriate order will be passed against them on the next date of hearing.
 - c. Learned Counsel Mr. Rishav Banerjee appearing on behalf of the Liquidator submits that he would file a supplementary affidavit to bring on record certain documents on subsequent developments that are necessary for proper adjudication in the matter. Let the same be done within a period of two weeks.
 - d. List this matter on **20th June, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**